

**IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)**

**FRIDAY, THE THIRD DAY OF JANUARY
TWO THOUSAND AND TWENTY FIVE**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 26918 OF 2023

Between:

Indian Overseas Bank, Represented by A.O, Basheerbagh Branch, No. 3-5-822/5,
1st Floor, Hyderguda, Basheerbagh, Hyderabad- 500029.

...PETITIONER

AND

1. M/s. Ratna Earth Works, House No. 5-2-172, Plot No. 59, Gandhi Nagar, Vanasthalipuram, R.S. Dist. Telangana- 500070.
2. Mrs. Jelija Anasuya, Resident of House No. 5-2-172, Plot No. 59, Gandhi Nagar, Vanasthalipuram, R.S. Dist, Telangana-500070.
3. Ms. Sai Geethika, R/o. Flat No 301, Srinivasa Nivas Apartments, Road No. 1/A, Vasavi Colony, Kothapet, Hyderabad- 500035.
4. The Debt Recovery Appellate Tribunal Represented by its Registrar, 9 Old Post Office Street 7th Floor Kolkata, West Bengal 700001
5. The Hon'ble Debts Recovery Tribunal- I, Rep. by its Registrar, 1st Floor Triveni Complex, King Koti Rd, behind Taj Mahal Hotel, Abids, Hyderabad Telangana 500001

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ or direction more particularly one in the nature of a Writ of Certiorari after calling for the records relating to and connected with the order dt.19-07-2023 in Appeal No. 122 of 2022/123-2023 passed by Debts Recovery Appellate Tribunal at Kolkata which was filed by 1st and 2nd Respondents herein (Borrower) in setting aside the order dt.20-07-2022 in S.A No. 77 of 2021 passed by DRT-I Hyderabad, and quash or set aside the order dt. dt.19-07-2023 in

Appeal No. 122 of 2022/123-2023 passed by Debts Recovery Appellate Tribunal at Kolkata same by declaring by declaring it as illegal, arbitrary and against to the statutory Rules and the law of the land.

IA NO: 1 OF 2023

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the order dt.19-07-2023 in Appeal No. 122 of 2022/123-2023 passed by Debts Recovery Appellate Tribunal at Kolkata which was filed by 1st and 2nd Respondents herein (Borrower).

Counsel for the Petitioner : SRI A.KRISHNAM RAJU

Counsel for the Respondents: --

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT PETITION No.26918 of 2023

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Alluri Krishnam Raju, learned counsel for the petitioner has filed a letter dated 26.12.2024 in the Registry seeking leave of this Court to withdraw the writ petition.

2. For the reasons assigned in the aforesaid letter, the Writ Petition is dismissed as withdrawn.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

**Sd/- K. SREE RAMA MURTHY
ASSISTANT REGISTRAR**

//TRUE COPY//

SECTION OFFICER/

Tb,

1. One CC to SRI A.KRISHNAM RAJU, Advocate [OPUC]
2. Two CD Copies.

BSK

MP

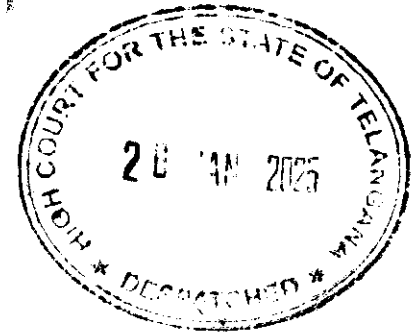


HIGH COURT

DATED:03/01/2025

ORDER

WP.No.26918 of 2023



**DISMISSING THE WRIT PETITION
AS WITHDRAWN
WITHOUT COSTS**

⑨
18/01/25
LOK